

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 28th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

CP/310/94/2018

in

O.A./310/653/2014

K.P. Srinivasan,
Addl. Director General (Programme) Incharge,
All India Radio,
Chennai- 600 004.Applicant

(By Advocate : M/s. S.T.P. Kuilmozhi)

VS.

Smt. Supriya Sahu,
The Director General,
Doordharshan,
Mandi House,
Copernicus Marg,
New Delhi- 110 001.

... ..Contemnor/4th Respondent

(By Advocate: Mr. Kishore Kumar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

No representation for the applicant.

2. Mr. M. Kishore Kumar, Learned Standing Counsel appearing for the respondents produces a copy of the order of the Hon'ble High Court of Madras in W.P. 14740/2017 dated 14.06.2017 granting interim stay of the orders of this Tribunal .
3. In view of the above, there is no wilful disobedience of the order of this Tribunal. C.P. is accordingly dismissed.